

(03)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 702/92

199

ExA: NO:

DATE OF DECISION 20.1.93

Shri Shripad Jambhulkar Petitioner

Applicant in person Advocate for the Petitioners

Versus

General Manager, and others Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y.Priolkar, Member(A)

The Hon'ble Mr. V.D. Deshmukh, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(M.Y.PRIOLKAR)
MEMBER(A)

mbm*

(M)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

Original Application No. 702/92

Shri Shripad Jambhulkar

... Applicant.

Vs/.

Br. D.K. Joneja
Divl. Med. Officer
Central Railway, Jhansi

Dr. A.K. Jain,
Medical Superintendent,
Central Railway, Bhoya

Govt. of India through
General Manager,
Central Railway,
Bombay.

... Respondents.

CORAM: Hon'ble Shri M.Y.Priolkar, Member (A)

Hon'ble Shri V.D.Deshmukh, Member (J)

Appearance:

Applicant in person.

ORAL JUDGEMENT

Dated: 20.1.93

¶ Per Shri M.Y.Priolkar, Member (A)

A number of reliefs have been claimed in this application including relief ~~for~~ ^{of instituting} criminal charges of respondents for atrocities on the applicant, and civil damages, interest for delayed payment of dues etc. Some of the reliefs are not within our jurisdiction. The applicant prays for withdrawal of this application with liberty to file a fresh application only for interest on delayed settlement before this Tribunal and pursue the other reliefs before other competent Courts. Accordingly this application is dismissed as withdrawn with liberty to file a fresh application in accordance with law before appropriate forum.

There shall be no order as to costs.

(Signature)

(V.D. DESHMUKH)
MEMBER (J)

(Signature)
(M.Y.PRIOLKAR)
MEMBER (A)